

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.2206/2019**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.20.06.2019/NCLAT/UR/804**

**In the matter of:**

Jaswinder Singh Ahuja & Anr. .... Appellants

Versus

Sunshine Tradetower Pvt. Ltd. .... Respondent

Appearance: Mr. Manoj Kumar and Ms. Mansa R., Advocates for the Appellants.

**18.07.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 20.06.2019 and the Office after scrutiny of the Memo of Appeal on 24.06.2019, intimated the defects to the Appellants on the same day and returned the Memo of Appeal on 25.06.2019. The Appellants re-filed the Memo of Appeal on 15.07.2019. It is stated in the Interlocutory Application (IA) that except filing of certified true copy all other defects were removed and it took some time to obtain the certified true copy from NCLT Registry. Hence, there is delay of 14 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 19.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar